
**Department of Chemicals and Petrochemicals Group 'A'
Posts, Recruitment Rules, 2002**

CONTENTS

1. Short title and commencement
2. Number of posts, classification and scale of pay
3. Method of recruitment, age limit, qualifications, etc.
4. Disqualification
5. Power to relax
6. Saving

SCHEDULE 1 :-

**Department of Chemicals and Petrochemicals Group 'A'
Posts, Recruitment Rules, 2002**

G.S.R. 243 (E).-In exercise of the powers conferred by the proviso to article 309 of the Constitution, and in supersession of the Department of Chemicals and Petrochemicals (Group 'A' posts) Recruitment Rules, 1997 except as respects things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the methods of recruitment to certain posts in the Department of Chemicals and Petrochemicals in/die Ministry of Chemicals and Fertilizers, namely.-

1. Short title and commencement :-

(1) These rules may be called the Department of Chemicals and Petrochemicals Group 'A' Posts) Recruitment Rules, 2002.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Number of posts, classification and scale of pay :-

The number of the said posts, their classification and the scales of pay attached thereto shall be as specified in column (2) to (4) of the Schedule annexed to these rules.

3. Method of recruitment, age limit, qualifications, etc. :-

The method of recruitment to the said posts, age limit, qualifications and other matters connected therewith shall be as specified in column (5) to (14) of the said Schedule.

4. Disqualification :-

No person-

(a) Who has entered into or contracted a marriage with a person having a spouse living, or

(b) Who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to any of the said posts:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and there are other grounds for so doing, exempt any person from the operation of this rule.

5. Power to relax :-

Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing, and in consultation with the Union Public Service Commission, relax any of the provisions of these rules in respect of any class or category of person.

6. Saving :-

Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes and other special categories of person in accordance with the orders issued by the Central Government from time to time.

SCHEDULE 1

.